ITEM NO.55 COURT NO.9 SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10360/2022

[Arising out of impugned final judgment and order dated 14-10-2022 in CRLRC No. 609/2022 passed by the High Court of Judicature at Madras]

T.D. TATAJI Petitioner(s)

VERSUS

THE DEPUTY DIRECTOR DIRECTORATE OF ENFORCEMENT GOVT. OF INDIA Respondent(s)

(IA No.165356/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 165356/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

WITH
SLP(Crl) No. 10667/2022 (II-C)
(IA No. 170038/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Crl) No. 10843/2022 (II-C)
(IA No. 172855/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 27-01-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. K. K. Mani, AOR
Ms. T.archana, Adv.
Mr. Rajeev Gupta, Adv.

For Respondent(s) Mr. Mukesh Kumar Maroria, AOR

Mr. Tushar Mehta, Solicitor General (NP)
Mr. Suryaprakash V. Raju, ASG (NP)
Ms. Kanu Agrawal, Adv.
Mr. Zoheb Hussain, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Vivek Gurnani, Adv.
Mr. Arvind Kumar Sharma, AOR

Signature Not Verified
Digitally signed by SWETA BALODI
Date: 2025.01.29 17:03:19 IST
Reason:

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel appearing for the respondent(s) by placing reliance upon the decision of this Court in "Pavana Dibbur Vs. Directorate of Enforcement, reported in (2023) 15 SCC 91 submits that Section 3 of the Prevention of Money Laundering Act, 2002 is a stand alone provision and, therefore, there is no need for an accused in the said case to be involved under the predicate offence.

Learned counsel appearing for the petitioners seeks time to get instructions on the aforesaid aspect.

List the matter on 10.02.2025.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR